

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 12/2015

IN THE MATTER OF:

Egis India Consulting Engineers Pvt. Ltd.

.....Petitioner

v.

Varaha Infra Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 438 of the Companies Act, 1956

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Ashish Virmani & Ms. Tanisha Khaitan, Advocates

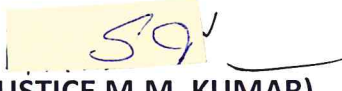
For the Respondent(s) : Mr. Abhishek Birthray & Mr. Abhishek Verma, Advocates

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instruction to do so.

No objection has been raised by the other side.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

10.08.2017

Vineet